

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीयकंपनीविधिअधिकरण**  
**CUTTACK BENCH**  
**कटकखंडपीठ**

**ORDER OF THE HEARING ON 23<sup>rd</sup> April, 2024, 10:30 A.M.**

CA (CAA) No. 5/CB/2024

**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	Mahesh Infrastructures Pvt. Ltd. -And- MIPL Hotel & Restaurant Pvt. Ltd.
Under Section	230-232

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s)                      Mr. Shaswat Kumar Rout, Advocate  
CS, Mr. Saroj Kumar Ray

For Respondent (s)

**ORDER**

Ld. Authorized Representative CS, Saroj Kumar Ray appeared for the applicant. Heard in respect of exemption of meeting of secured creditors and unsecured creditors. The appeared Authorized Representative said that he has intended to get no objection from those creditors and also undertakes to submit the balance sheet of the demerge company. Time is granted. List the matter on 29.05.2024.

Sd

**Kaushalendra Kumar Singh**  
**Member (Technical)**

Sd

**P. Mohan Raj**  
**Member (Judicial)**